

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (Crl.)

No(s). 401/2015

(Arising out of impugned final judgment and order dated 15/09/2014
in CRMM No. 26785/2014 passed by the High Court Of Punjab & Haryana
At Chandigarh)

RANA PRATAP

Petitioner(s)

VERSUS

STATE OF HARYANA

Respondent(s)

(with appln. (s) for exemption from filing O.T.)

Date : 22/01/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE V. GOPALA GOWDA
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s)

Mr. Sidharth Luthera, Sr. Adv.
Mr. Pankaj Kumar, Adv.
Mr. Pramod Kumar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the petitioner.

No ground for interference is made out to exercise
our jurisdiction under Article 136 of the Constitution
of India.The special leave petition is dismissed. However,
we make it very clear that the observations made in the
impugned order on the offence alleged against the
petitioner shall not influence the learned trial judge
at the time of deciding the case in accordance with
law.

Signature Not Verified

Digitally signed by

Vinod Kumar

Date: 2015.01.28

15:49:44 IST

Reason:

(VINOD KR.JHA)
COURT MASTER(MALA KUMARI SHARMA)
COURT MASTER